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RAJYA SABHA

Friday, 24th. April, 1959

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

AMENDMENTS IN THE REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND **ELECTION PETITIONS) RULES, 1956**

THE MINISTER OF LAW (SHRI A. K. SEN): Sir, I beg to lay on the Table, under subsection (3) of section 169 of the Representation of the People Act, 1951, a copy of the Ministry of Law Notification G.S.R. No. 433, dated the 9th April, 1959. publishing further amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library. See No. LT-1379/59.]

AMENDMENTS IN THE CENTRAL EXCISE **RULES, 1944**

THE MINISTER OF REVENUE AND CTVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 460, dated the 21st April, 1959, publishing further amendments in the Central Excise Rules, 1944. [Placed in Library. See No. LT-1382/59.]

SIXTEENTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1958-59)

AMOLAKH CHAND (Uttar Pradesh): Sir, I beg to lay on the Table a copy of the Sixteenth Report of the Public Accounts Committee (1958-59) on the Excesses over Voted Grants and Charged disclosed in the (i) Appropriations Appropriation Accounts (Defence Services), 1955-56; (ii) Audit Report (Defence Services), 1958; (iii) Appropriation Accounts (Civil), 1956-57 and Audit Report,

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1958; and (iv) Appropriation Accounts of the Government of Delhi for the year 1956-57 (1st Apr 1, 1956 to 31st October, 1956) and Audit Report, 1958.

Lok Sabha

MESSAGE FROM THE LOK SABHA

THE ARMS BILL, 1958

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Thursday, the 23rd April, 1959, adopted the annexed motion in regard to the Arms Bill, 1958.

I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha appointed to the Joint Comm'ttee, may be communicated to this House."

MOTION

"That the Bill to consolidate and amend the law relating to arms and ammunition be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely: -

- 1. Shri Upendranath Barman
- 2. Shri Missula Suryanarayanamurti
- 3. Rani Manjula Devi
- 4. Shri Bibhuti Mishra
- 5. Shri Mohammad Tahir
- 6. Dr. Gopalrao Khedkar
- 7. Shri Chhaganlal M. Kedaria
- 8. Shri M. K. M. Abdul Salam
- 9. Shri R. S. Arumugam
- 10. Shri Vidya Charan Shukla
- 11. Shri K. R. Achar
- 12. Shri. Mathew Maniyangadan
- 13. Shri Bhakt Darshan
- 14. Shri Jagan Nath Prasad Pahadia